

(d) if so, whether it is a fact that in the absence of any penal action against defaulting parents, a large number of children there take to menial jobs like that of domestic servants and shoe-shine boys; and

(e) the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD):

(a) No such proposal has been received.

(c) Education in Tripura is free upto VIIIth standard but has not yet been made compulsory.

(d) and (e). Information is being collected from the Administration.

(b) A statement is attached.

Statement

The position of free education upto high school or higher secondary stage, according to the information available in the Ministry, is as follows:—

Andhra Pradesh (for girls only)

Jammu and Kashmir.

Madhya Pradesh (for girls only)

Madras.

Mysore (upto Xth standard)

Orissa (for girls, children of Primary school teachers and State Class IV employees and Scheduled Castes|Scheduled Tribes).

Punjab (for certain categories e.g. for girls and for children of backward and Harijan classes subject to prescribed income conditions).

Uttar Pradesh (only for girls upto Xth Class).

West Bengal (upto Xth Class for tribal and Scheduled Castes pupils with low literacy percentage).

Andaman and Nicobar Islands.

Dadra and Nagar Haveli.

Delhi (In Delhi Municipal Corporation schools only)

Laccadive, Minicoy and Amindive Islands.

North East Frontier Agency.

Pondicherry (for girls only).

Tripura (for Scheduled Castes|Scheduled Tribes, girls and children of Government employees with income limit of Rs. 1,200 p.a.)

Police Firing in Kamalpur

1310. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a judicial inquiry has been ordered into the Police firing in Kamalpur (Tripura) on students engaged in food-agitations in April this year, in which a number of students had been killed and injured;

(b) if so, the terms on which the matter had been referred for such inquiry;

(c) whether the inquiry has been completed and if so, the findings thereof; and

(d) the action taken against the officers found responsible for the firing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes Sir. The Government of Tripura have appointed a Commission of Inquiry with Shri S. B. Laskar, District and Sessions Judge, Tripura, as its sole member to enquire into the incident of firing by police on 17-4-68 at Kamalpur (Tripura) in which one student died and five others were injured.

(b) the terms of the Commission of Inquiry are (i) the cause and nature of the situation which led to the firings on the 17th April, 1968; (ii) whether the firings which were reported to have caused injuries to some persons and to have led to the death of one person as a result of injuries were justified; and (iii) any other circumstances which to the Commission may appear to be relevant.

(c) and (d). The inquiry by the Commission is still in progress.

Mao's work in Calcutta University Syllabus

1311. SHRI MEETHA LAL MEENA: Will the Minister of EDUCATION be pleased to state:

(a) whether the Calcutta University has decided to include in the Political Science syllabus the Communist Chinese leader Mr. Mao Tse-tung's works; and

(b) if so, whether Government have been consulted in this regard?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) and (b). The required information is being collected and will be laid on the Table of the House.

Correction of Answer to Unstarred Question No. 10384 dt. 10-5-1968 regarding Andaman and Nicobar Islands

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): "The amount shown in column 7 against serial No. 16 of the Statement attached to the answer given in reply to part (a) and (b) of Unstarred Question No. 10384 in Lok Sabha on the 10th May, 1968 has inadvertently been given wrongly as Rs. 3,022.20 p. The correct figure is Rs. 1,238.20 p."

12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS AND AUDIT REPORTS OF VISAKHAPATNAM & BOMBAY PORT TRUSTS

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(1) Annual Accounts of the Visakhapatnam Port Trust for the year 1966-67 and the Audit Report thereon.

(2) Annual Accounts of the Bombay Port Trust for the year 1966-67 and the Audit Report thereon. [Placed in Library. See No. LT-1454/68].

CERTIFIED ACCOUNTS OF INDIAN INSTITUTES OF TECHNOLOGY AND ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1966-67 along with the Audit Report thereon.

(ii) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1966-67 along with the Audit Report thereon.

(2) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1966-67. [Placed in Library. See No. LT-1455/68].

NOTIFICATIONS UNDER ARMS (AMENDMENT) RULES, CIVIL DEFENCE ACT ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table—

(1) A copy of the Arms (Amendment) Rules, 1968, published in Notification No. GSR 1019 in Gazette of India dated the 1st June, 1968, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-1456/68].